Ranni Taluk

പരസ്യം

നമ്പർ എ3-7596/2020. 2020 ഡിസംബർ 31.

പത്തനംതിട്ട ജില്ലയിൽ റാന്നി താലൂക്കിൽ അങ്ങാടി വില്ലേജിൽ ഉന്നക്കാവ് മുറിയിൽ പഴയപുരയിൽ വീട്ടിൽ തോമസ് സ്ഖറിയ എന്നയാൾ മരണപ്പെട്ടിട്ടുള്ളതാണ് എന്നും അവകാശ സർട്ടിഫിക്കറ്റ് നൽകണമെന്നും കാണിച്ച് പരേതന്റെ ഭാര്യ സാന്റി ജോസഫ് സമർപ്പിച്ച അപേക്ഷയിൻമേൽ വില്ലേജാഫീസർ മുഖാന്തിരം അന്വേഷണം നടത്തിയതിൽ ടിയാൻ 26-7-2012-ാം തീയതിയിൽ മരണപ്പെട്ടിട്ടുള്ളതാണ് എന്നും പരേതന്റെ അനന്തരാവകാശികളായി താഴെ പേരു പറയുന്നവർ മാത്രമാണുള്ളതെന്നും ബോദ്ധ്യപ്പെട്ടിട്ടുള്ളതാണ്.

ക്രമ നമ്പർ	പേര്	പരേതനുമായുള്ള ബന്ധം	വയസ്
1	സാന്റി ജോസഫ്	ഭാര്യ	37
2	സാം സഖറിയ	,,	11
3	സ്റ്റെജിൻ സഖറിയ	,,	8

പരേതന്റെ അവകാശികളായി മുകളിൽ പറയുന്നവർ മാത്രമാണുള്ളത് എന്ന് കാണിച്ച് അനന്തരാവകാശ സാക്ഷ്യപത്രം നൽകുന്നതിൽ ആർക്കെങ്കിലും എന്തെങ്കിലും ആക്ഷേപമുള്ളപക്ഷം ഈ പരസ്യം കേരള ഗവൺമെന്റ് ഗസറ്റിൽ പ്രസിദ്ധപ്പെടുത്തി 30 ദിവസത്തിനകം റാന്നി തഹശീൽദാർ മുമ്പാകെ നേരിൽ ഹാജരായി രേഖാമൂലം ബോധിപ്പിക്കേണ്ടതാണ്. കാലാവധി കഴിഞ്ഞോ തപാൽ മാർഗ്ഗമോ ലഭിക്കുന്ന ആക്ഷേപങ്ങൾ പരിഗണിക്കുന്നതല്ല.

താലൂക്കാഫീസ്,
റാന്നി.

(ഒപ്പ്)
തഹശീൽദാർ.

Thiruvalla Taluk

പരസ്യം

(1)

നമ്പർ സി10-7444/2020. 2021 ജനുവരി 1.

തിരുവല്ല താലൂക്കിൽ കവിയൂർ വില്ലേജിൽ കോഴയിൽ വീട്ടിൽ ജി. രാജശ്രീ, തന്റെ ഭർത്താവ് ടി യിൽ കൃഷ്ണകുമാർ കെ., 13-11-2020-ൽ മരണമടഞ്ഞുവെന്നും പരേതന്റെ നിയമാനുസൃത അവകാശികളെ തെളിയിക്കുന്ന അവകാശ സർട്ടിഫിക്കറ്റ് നൽകണമെന്നും കാണിച്ച് ഈ ഓഫീസിൽ സമർപ്പിച്ച അപേക്ഷയിൻമേൽ അന്വേഷണം നടത്തിയതിൽ അപേക്ഷകയുടെ ഭർത്താവ് കൃഷ്ണകുമാർ, കെ. 13-11-2020-ൽ മരണമടഞ്ഞുവെന്നും താഴെ പേര് വിവരിക്കുന്നവർ മാത്രമാണ് പരേതന്റെ അവകാശികൾ എന്നും അറിയുന്നു.

ക്രമ നമ്പർ	പേര്	പരേതനുമായുള്ള ബന്ധം	വയസ്
1	രാജശ്രീ, ജി.	ഭാര്യ	51
2	കെ. സുദർശന	മകൾ	19
3	കെ. അനന്തകൃഷ്ണൻ	മകൻ	16

മേൽ പട്ടികയിൽ പറഞ്ഞിട്ടുള്ളവർ മാത്രമാണ് പരേതന്റെ അനന്തരാവകാശികൾ എന്ന് രേഖപ്പെടുത്തി അവകാശ സർട്ടിഫിക്കറ്റ് നൽകുന്നതിൽ ആർക്കെങ്കിലും ആക്ഷേപമുള്ള പക്ഷം ആയത് ഈ പരസ്യം കേരളാ ഗസറ്റിൽ പ്രസിദ്ധപ്പെടുത്തി 30 ദിവസത്തിനകം തിരുവല്ല തഹശീൽദാർ മുമ്പാകെ നേരിട്ട് ഹാജരായി രേഖാമൂലം ബോധിപ്പിക്കേണ്ടതാണ്. കാലാവധി കഴിഞ്ഞും തപാലിലും ലഭിക്കുന്ന ആക്ഷേപങ്ങൾ പരിഗണിക്കുന്നതല്ല.

(2)

No. C10-6454/2020. *30th December 2020.*

Notice is hereby given to whom it may concern that Sheela James Ninan, Kizhakkedathu Zarethan, Kuttappuzha Village, Thiruvalla Taluk of Pathanamthitta District has filed an application before this office for the grant of a legal heirship certificate in respect of legal heirs of her husband late James Ninan, who died on 27-3-2020. Enquiry conducted through the Village Officer, Kuttappuzha reveals that the persons named in the schedule below are the legal heirs of late James Ninan.

SCHEDULE

Sl. No.	*Name of the legal heirs*	*Relationship with the deceased*	*Age*
1	Sheela James Ninan	Wife	63
2	Naomi Ninan James	Daughter	7

Hence, it is proposed to issue a legal heirship Certificate accordingly in favour of the above mentioned person and that, objections if any against the issue of the said legal heirship certificate should be filed in person before the Tahsildar, Thiruvalla within 30 days from the date of publication of this notice in the Kerala Government Gazette. Objections sent by post or filed after the stipulated time limit will not be considered.

(3)

No. C10-6293/2020. *24th December 2020.*

Notice is hereby given to whom it may concern that Sreedevi Varma, w/o. Aditya Varma R., Koickal Parampu Adwaitham, Mathil Bhagom, Thiruvalla Village, Thiruvalla Taluk of Pathanamthitta District has filed an application before this office for the grant of a legal heirship certificate in respect of legal heirs of her husband late Aditya Varma. R., who died on 9-9-2020. Enquiry conducted through the Village Officer, Thiruvalla reveals that the persons named in the schedule below are the legal heirs of late Aditya Varma, R.

SCHEDULE

Sl. No.	*Name of the legal heirs*	*Relationship with the deceased*	*Age*
1	Sreedevi Varma	Wife	39
2	Adithi S Varma	Daughter	16
3	Adwaith S. Varma	Son	14

Hence, it is proposed to issue a legal heirship Certificate accordingly in favour of the above mentioned person and that, objection if any against the issue of the said legal heirship certificate should be filed in person before the Tahsildar, Thiruvalla within 30 days from the date of publication of this notice in the Kerala Government Gazette. Objections sent by post or filed after the stipulated time limit will not be considered.

Taluk Office, (Sd.)
Thiruvalla. *Tahsildar.*

ALAPPUZHA DISTRICT

Karthikappally Taluk

പരസ്യം

(1)

നമ്പർ എ3-15282/2020. 2021 ജനുവരി 5.

കാർത്തികപ്പള്ളി താലൂക്കിൽ പള്ളിപ്പാട് വില്ലേജിൽ പുല്ലമ്പട മുറിയിൽ പയ്യമ്പള്ളിൽ കിഴക്കതിൽ (ജാനകി ഭവനം) വീട്ടിൽ വിനോദ്കുമാർ ടിയാന്റെ മാതാവ് ആനന്ദവല്ലി മരണപ്പെട്ടുപോയി എന്നും വിവിധ ആവശ്യങ്ങൾക്കായി ഒരു അവകാശ സർട്ടിഫിക്കറ്റ് നൽകണമെന്നും കാണിച്ച് ബോധിപ്പിച്ച അപേക്ഷയിൻമേൽ പള്ളിപ്പാട് വില്ലേജാഫീസർ മുഖേന അന്വേഷണവും അവകാശവിചാരണയും നടത്തിയതിൽ ടിയിൽ ആനന്ദവല്ലി 15-7-2019-ൽ മരണപ്പെട്ടുപോയി എന്നും ഹിന്ദു പിൻതുടർച്ചാവകാശനിയമപ്രകാരം പരേതയ്ക്ക് താഴെ പറയുന്ന വരാണ് അവകാശികളായിട്ടുള്ളതെന്നും അറിവായിട്ടുണ്ട്.

ക്രമ നമ്പർ	പേര്	പരേതയുമായുള്ള ബന്ധം	വയസ്
1	ഗോപാലകൃഷ്ണൻ നായർ	ഭർത്താവ്	74
2	വിനോദ്കുമാർ	മകൻ	47
3	പ്രിയാ ശ്രീകുമാർ	മകൾ	42

പരേതയുടെ മാതാപിതാക്കൾ ജീവിച്ചിരിപ്പില്ല.

ആകയാൽ ടിയിൽ പരേതയായ ആനന്ദവല്ലിയുടെ നിയമാനുസൃത അവകാശികൾ മേൽപ്പറഞ്ഞ 3 പേർ മാത്രമാണെന്ന് കാണിച്ച് അവകാശസർട്ടിഫിക്കറ്റ് നൽകുന്നതിൽ ആർക്കെങ്കിലും എന്തെങ്കിലും ആക്ഷേപമുള്ളപക്ഷം ആയത് ഈ പരസ്യം കേരളാ ഗസറ്റിൽ പ്രസിദ്ധപ്പെടുത്തി 30 ദിവസത്തിനകം കാർത്തികപ്പള്ളി തഹശീൽദാർ മുമ്പാകെ നേരിട്ട് ഹാജരായി രേഖാമൂലം ബോധിപ്പിക്കേണ്ടതാണ്. കാലാവധി കഴിഞ്ഞും തപാൽ മാർഗ്ഗവും ലഭിക്കുന്ന ആക്ഷേപങ്ങൾ പരിഗണിക്കുന്നതല്ല.

(2)

No. A3-14755/2020. *5th January 2021.*

Notice is hereby given all to whom it may concern that Rethy, P., Kochuveettil, Ayikkad, Cheppad Village, Karthikappally Taluk, Alappuzha District of Kerala State has applied for a legal heirship certificate of her father K. K. Ramakrishnan, who expired on 26-10-2020. The legal heirship certificate is required for various purposes. Enquiry conducted through the Village Officer, Chingoli reveals that following are the legal heirs of late K. K. Ramakrishnan as per Hindu Succession Act.

SCHEDULE

Sl. No.	*Name of the legal heirs*	*Relationship with the deceased*	*Age*
1	Rema. P.	Daughter	48
2	Rethy, P.	,,	40

(Parents and wife of the deceased are not alive)

Objections if any against the issue of the legal heirship certificate stating that the above mentioned two persons are the legal heirs of late K. K. Ramakrishnan has to be filed before the undersigned within 30 days from the date of publication of this notice in the Kerala Government Gazette. Objections sent by post or filed after the stipulated time will not be considered.

(3)

No. A3-15293/2020. *5th January 2021.*

Notice is hereby given all to whom it may concern that Rejani Shibu, Puthenveedu, Peringala, Kayamkulam Village, Karthikappally Taluk, Alappuzha District of Kerala State has applied for a legal heirship certificate of her husband Shibu, R, who expired on 10-1-2019. The legal heirship certificate is required for various purposes. Enquiry conducted through the Village Officer, Kayamkulam reveals that following are the legal heirs of late Shibu, R as per Hindu Succession Act.

SCHEDULE

Sl. No.	*Name of the legal heirs*	*Relationship with the deceased*	*Age*
1	Santhamma	Mother	70
2	Rejani Shibu	Wife	40
3	Seethalekshmi	Daughter	16
4	Dhanalekshmi	,,	12

(Father of the deceased is alive.)

Objections if any against the issue of the legal heirship certificate stating that the above mentioned four persons are the legal heirs of late Shibu, R. has to be filed before the undersigned within 30 days from the date of publication of this notice in the Kerala Government Gazette. Objections sent by post or filed after the stipulated time will not be considered.

Taluk Office, (Sd.)
Karthikappally. *Tahsildar.*